



2026:AHC:49953

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9162 of 2026

Triloki

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ayush Kumar, Sunil Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.3 namely Sub Divisional Magistrate, Tehsil Sadar, District Jaunpur to decide the Case No.RST/11771 of 2025 and Computerized No.T202514360411771 (Rajnath and Others vs. Triloki) under Section 144 of U.P. Revenue Code, 2006 within stipulated period.
3. Heard counsel for the parties.
4. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.3 namely Sub Divisional Magistrate, Tehsil Sadar, District Jaunpur to decide the aforesaid case in accordance with law **expeditiously** and without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026
Swati